

SLP(C)No. 21786 OF 2001

ITEM No.15

Court No. 1

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.21786/2001

(From the judgement and order dated 22/10/2001 in AN 838/2001
of The HIGH COURT OF BOMBAY)

I.C.I.C.I. LTD.

Petitioner (s)

VERSUS

BARODA RAYON CORPORATION LTD. & ORS.

Respondent (s)

(With appln(s). for exemption from filing c/c of the impugned
Judgment)
(With prayer for interim relief)

With

SLP(C)No.21789 of 2001

(With appln(s). for exemption from filing c/c of the impugned
Judgment)
(With prayer for interim relief)

Date : 20/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s) Mr. Bharat Sangal, Adv.
Ms. Sangeeta Panicker, Adv.
Mr. Rana Ranjit Kumar Singh, Adv.

For Respondent (s) Ms. Nandini Gore, Adv.
Mr. Vivek Sharma, Adv.
for Mrs Manik Karanjawala, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
Learned counsel jointly stated that the settlement
proceedings are going on and, therefore, the case may be
adjourned for four weeks. List thereafter.

.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master